

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 107

IA No. 37/2024
In
CP(IB) No. 271/Chd/Chd/2020

IN THE MATTER OF:

C.S. Modi & Co. Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Golden Promotions & Developers Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 9 and 60(5), IBC 2016

Order delivered on 04.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner and
Applicant in IA No. 37/2024

: Ms. Nitika Sharma, Advocate

For the Respondent in main CP

And in IA No. 37/2024

: Mr. Parunjeet Singh, Advocate

ORDER

IA No. 37/2024

Cost of Rs. 10,000/- is already deposited and a copy of the receipt has been placed in the reply at page no. 14 which is filed vide Diary No. 3712/2 dated 08.05.2024. The same is taken on record. Learned counsel for the respondent is directed to supply a copy of the same to the learned counsel for the applicant during the course of the day. Learned counsel for the applicant is directed to file rejoinder, if

any, within one week with a copy in advance to the counsel opposite. List the matter on 12.08.2024.

CP(IB) No. 271/Chd/Chd/2020

A Date is requested by learned counsel for the petitioner for filing rejoinder. Let the same be filed within one week with a copy in advance to the counsel opposite. Learned counsels for the parties are directed to file short written submissions after exchanging copies with each other at least one week before the next date of hearing. List the matter for arguments on 12.08.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)